

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

26

C.P.(IB)2127/2019

CORAM :

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **06.11.2019**

Name of the Parties: Ultratech Cement Ltd
V/s.

Aniirudh Civil Engineers & Contractors Pvt Ltd

SECTION 9 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the parties present. Vide Order dated 14.10.2019 in CP(IB)-3991(MB)/2018, CIRP has already been commenced against the Corporate Debtor. In view of this, nothing survives in the present Company Petition and the same is **dismissed as infructuous** with liberty granted to the Operational Creditor to file his claim before IRP appointed in the matter.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

06.11.2019/svr